

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 552/2026 in W.P.(Crl.) No. 48/2020  
[Arising out of impugned final judgment and order dated 19-11-2025  
in W.P.(Crl.) No. No. 48/2020 passed by the Supreme Court of India]

CHETAN JAYANTILAL & ORS. Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ORS. Respondent(s)

(IA No. 48951/2026 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

MA 838/2026 in W.P.(Crl.) No. 48/2020 (X)  
(IA No. 55102/2026 - CLARIFICATION/DIRECTION and IA No. 95754/2026  
- PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA  
No. 84121/2026 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :

Mr. Sanjay Kapur, AOR  
Mr. Surya Prakash, Adv.  
Ms. Shubhra Kapur, Adv.  
Ms. Santha Smruthi, Adv.

Mr. Mukul Rohtagi, Sr. Adv.  
Mr. Hemant Shah, Adv.  
Ms. Apoorva Agarwal, Adv.  
Ms. Devanshi Singh, Adv.  
Ms. Shambhavi Singh, Adv.  
Mr. Vishal Mann, Adv.  
Mr. Kartik Yadav, Adv.  
Mr. Devanshu Yadav, Adv.  
Mr. Nikilesh Ramachandran, AOR

For Respondent(s) :

Mr. Suryaprakash V Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rajan Kumar Chourasia, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Zoheb Hossain, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. Kanu Agrawal, Adv.

UPON hearing the counsel the Court made the following

**O R D E R**

- 1) A request for time is made on behalf of learned Solicitor General submitting that he is in active consideration with the SEBI officials. Learned Solicitor General to apprise the Court on the next date of hearing.
- 2) As prayed, list on 10<sup>th</sup> April, 2026.

**(NIDHI AHUJA)**  
**DEPUTY REGISTRAR**

**(NAND KISHOR)**  
**ASSISTANT REGISTRAR**